- (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 10177/16/18]
- (iv) (a) Annual Report and Accounts of the Institute for Social and Economic Change (ISEC), Bengaluru, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 10176/16/18]
- (v) (a) Twenty-fifth Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 10179/16/18]
- (vi) (a) Annual Report and Accounts of the National Council of Applied Economic Research (NCAER), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 10180/16/18]
- III. Thirty-first Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (December, 2018).

[Placed in Library. See No. L.T. 10433/16/19]

- I. Notifications of the Ministry of Finance
- II. Report (2017-18) of the IRDAI, Hyderabad and related papers
- III. Report and Accounts (2017-18) of the IIFCL, New Delhi and related papers
- IV. Seventy-third Liquidator's Report on voluntary winding up of the IIBI, Kolkata and related papers
- V. Forty-eighth Valuation Report of the LIC, as on 31st March, 2018
- VI. Reports and Accounts (2017-18) of various Regional Rural Banks

वित्त मंत्रालय में राज्य मंत्री (श्री शवि प्रताप शुक्ला)ः महोदय, मैं निम्नलखिति पत्र सभा पटल पर रखता हं: –

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:—
 - (1) G.S.R. 413 (E), dated the 27th April, 2017, publishing the Insurance Ombudsman Rules, 2017.
 - (2) G.S.R. 785 (E), dated the 20th August, 2018, publishing the Insurance Ombudsman (Amendment) Rules, 2018.

[Placed in Library. For (1) and (2) See No. L.T. 10188/16/18]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:—
 - G.S.R. 1008 (E), dated the 9th October, 2018, publishing the Life Insurance Corporation of India Chairman (Certain Terms and Conditions of Service) Amendment Rules, 2018.
 - (2) G.S.R. 1009 (E), dated the 9th October, 2018, publishing the Life Insurance Corporation of India Managing Director (Revision of Certain Terms and Conditions of Service) Amendment Rules, 2018.

[Placed in Library. For (1) and (2) See No. L.T. 10076/16/18]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—
 - (1) G.S.R. 533 (E), dated the 8th June, 2018, conferring powers on the customs officers mentioned therein, for purposes of adjudging confiscation or penalty, in terms of value limit of goods liable for confiscation under chapter XIV of the Act.
 - (2) G.S.R. 622 (E), dated the 11th July, 2018, amending Notification No. G.S.R. 193 (E), dated the 2nd April, 1997, to insert certain entries in the original Notification.
 - (3) S.O. 3687 (E), dated the 27th July, 2018, publishing the Levy of Fees (Customs Documents) Amendment Regulation, 2018.

[Placed in Library. See No. L.T. 10545/16/19]

(4) S.O. 3442 (E), dated the 13th July, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (5) No. 63/2018-Customs (N.T.), dated the 19th July, 2018, notifying the rate of Exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods w.e.f. 20th July, 2018. [Placed in Library. For (4) and (5) See No. L.T. 10197/16/18]
- (6) G.S.R. 716 (E), dated the 30th July, 2018, publishing the Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2018.

[Placed in Library. See No. L.T. 10545/16/19]

- (7) S.O. 3762 (E), dated the 31st July, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (8) No. 67/2018-Customs (N.T.), dated the 2nd August, 2018, notifying the rate of Exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods w.e.f. 3rd August, 2018. [Placed in Library. For (7) and (8) See No. L.T. 10197/16/19]
- (9) G.S.R. 735 (E), dated the 3rd August, 2018, regarding appointment of certain Customs officers as mentioned therein and assigning the said officers to function as Commissioner of Customs (Appeals).
- (10) G.S.R. 736 (E), dated the 3rd August, 2018, publishing the Courier Imports and Exports (Clearance) Amendment Regulations, 2018.
- (11) G.S.R. 737 (E), dated the 3rd August, 2018, publishing the Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2018.
- (12) G.S.R. 779 (E), dated the 14th August, 2018, publishing the Customs (Finalisation of Provisional Assessment) Regulations, 2018.

[Placed in Library. For (9) to (12) See No. L.T. 10545/16/19]

- (13) S.O. 3976 (E), dated the 14th August, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (14) No. 72/2018-Customs (N.T.), dated the 14th August, 2018, amending Notification No. 67/2018-Customs (N.T.), dated 2nd August, 2018, to substitute certain entries in the original Notification.
- (15) No. 74/2018-Customs (N.T.), dated the 16th August, 2018, notifying the rate of Exchange for conversion of certain foreign currencies into

Indian currency or *vice-versa* for imported and export goods w.e.f. 17th August, 2018.

[Placed in Library. For (13) to (15) See No. L.T. 10197/16/18]

- (16) G.S.R. 791 (E), dated the 21st August, 2018, amending Notification No. G.S.R. 1064 (E), dated the 24th August, 2017, to insert certain entries in the original Notification. [Placed in Library. See No. L.T. 10545/16/19]
- (17) S.O. 4236 (E), dated the 31st August, 2018 amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (18) No. 77/2018-Customs (N.T.), dated the 6th September, 2018, notifying the rate of Exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods w.e.f. 7th September, 2018.
- (19) S.O. 4869 (E), dated the 14th September, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

[Placed in Library. For (17 to (19) See No. L.T. 10197/16/18]

- (20) G.S.R. 892 (E), dated the 18th September, 2018, amending Notification G.S.R. 269 (E), dated the 8th April, 2015, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 10093/16/18]
- (21) No. 80/2018-Customs (N.T.), dated the 19th September, 2018, amending Notification No. 77/2018-Customs (N.T.), dated 6th September, 2018, to substitute certain entries in the original Notification.
- (22) No. 81/2018-Customs (N.T.), dated the 20th September, 2018, notifying the rate of Exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods w.e.f. 21st September, 2018.

[Placed in Library. For (21) and (22) See No. L.T. 10197/16/18]

(23) G.S.R. 926 (E), dated the 26th September, 2018, amending Notifications G.S.R. 252 (E), G.S.R. 254 (E), G.S.R. 256 (E), G.S.R. 258 (E), all dated the 1st April, 2015 and G.S.R. 795 (E), dated the 13th August, 2016, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 10093/16/18]

(24) No. 83/2018-Customs (N.T.), dated the 28th September, 2018, amending

- Notification No. 81/2018-CUSTOMS (N.T.), dated 20th September, 2018, to substitute certain entries in the original Notification.
- (25) S.O. 5014 (E), dated the 28th September, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (26) No. 85/2018-Customs (N.T.), dated the 4th October, 2018, notifying the rate of Exchange for conversion of foreign currencies mentioned therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 5th October, 2018.
- (27) S.O. 5312 (E), dated the 15th October, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (28) No. 87/2018-Customs (N.T.), dated the 18th October, 2018, notifying the rate of Exchange for conversion of foreign currencies mentioned therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 19th October, 2018.

[Placed in Library. For (24) to (28) See No. L.T. 10197/16/18]

- (29) G.S.R. 1076 (E), dated the 30th October, 2018, publishing the Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2018.
 [Placed in Library. See No. L.T. 10545/16/19]
- (30) S.O. 5601 (E), dated the 31st October, 2018 amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (31) No. 90/2018-Customs (N.T.), dated the 1st November, 2018, notifying the rate of Exchange for conversion of foreign currencies mentioned therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 2nd November, 2018.

[Placed in Library. For (30) and (31) See No. L.T. 10197/16/18]

(32) G.S.R. 1085 (E), dated the 5th November, 2018, assigning powers exercisable by the Central Board of Indirect Taxes and Customs under sub-section (1) of Section 5 of the Act, to the Principal Chief Commissioner or Chief Commissioner of Customs, for the purposes of assigning cases for adjudication of show cause notices issued under the Act or rules, regulation, within his jurisdiction.

[Placed in Library. See No. L.T. 10545/16/18]

(33) S.O. 5743 (E), dated the 15th November, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (34) No. 93/2018-Customs (N.T.), dated the 15th November, 2018, notifying the rate of Exchange for conversion of foreign currencies mentioned therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 16th November, 2018.
- (35) S.O. 5880 (E), dated the 30th November, 2018, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (36) No. 96/2018-Customs (N.T.), dated the 6th December, 2018, notifying the rate of Exchange for conversion of foreign currencies mentioned therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 7th December, 2018.
- (37) G.S.R. 1176 (E), dated the 6th December, 2018, amending Notification No. G.S.R. 274 (E), dated the 31st March, 2003, to substitute/insert/omit/added certain entries in the original Notification.
- (38) G.S.R. 1214 (E), dated the 17th December, 2018, amending Notification No. G.S.R. 722 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.

[Placed in Library. For (33) to (38) See No. L.T. 10197/16/18]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:—
 - (1) S.O. 4213 (E), dated the 30th August, 2018, publishing the Income-tax (9th Amendment) Rules, 2018.
 - (2) G.S.R. 1054 (E), dated the 23th October, 2018, publishing the Incometax (10th Amendment) Rules, 2018.
 - (3) G.S.R. 1055 (E), dated the 23th October, 2018, publishing the Incometax (Dispute Resolution Panel) (First Amendment) Rules, 2018.
 - (4) G.S.R. 1068 (E), dated the 25th October, 2018, publishing the Incometax (Eleventh Amendment) Rules, 2018.

(5) G.S.R. 1128 (E), dated the 19th November, 2018, publishing the Incometax (Twelfth Amendment) Rules, 2018.

[Placed in Library. For (1) to (5) See No. L.T. 10187/16/18]

- (6) S.O. 6053 (E), dated the 6th December, 2018, specifying the conditions to be fulfilled for the conversion of an Indian Branch of a foreign Bank into a subsidiary company under Section 115JG of the Act and also specifying modifications, exceptions, etc. in applicability of certain provisions of the Act to such conversion.
- (7) S.O. 6054 (E), dated the 6th December, 2018, publishing the Income-tax (13th Amendment) Rules, 2018.
- (8) G.S.R. 1217 (E), dated the 18th December, 2018, publishing the Incometax (14th Amendment) Rules, 2018.

[Placed in Library. For (6) to (8) See No. L.T. 10544/16/19]

- V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda:—
 - (1) G.S.R. 1177 (E), dated the 6th December, 2018, amending certain notifications as mentioned therein to omit/substitute/insert certain entries in the original Notifications.
 - (2) G.S.R. 1178 (E), dated the 6th December, 2018, notifying the General Bond (Surety/Security) to be executed by Export Oriented Units/ Electronic Hardware Technology Park/Software Technology Park/Bio-Technology Park units for provisional assessment of goods to Central Excise duty, for export without payment of duty, for special procedure for removal of semi-furnished goods for certain purposes and for special procedure for removal of excisable goods for removal of excisable goods for carrying out certain processes as mentioned in the notification.

[Placed in Library. For (1) and (2) See No. L.T. 10198/16/18]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 917 (E), dated the 24th September, 2018, amending Notification No. G.S.R. 1178 (E), dated the 21st September, 2017 to substitute certain entries in the original Notification, under Section 159 of the Customs Act, 1962; and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10098/16/18]

- (vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 69 of the Prohibition of Benami Property Transactions Act, 1988, along with Explanatory Memoranda:—
 - (1) S.O. 5323 (E), dated the 16th October, 2018, designating certain court(s) of Session, as Special Court(s) for certain area(s), as mentioned therein, for the trial of offenses punishable under the provisions of the Prohibition of Benami Property Transactions Act, 1988.
 - (2) S.O. 5608 (E), dated the 1st November, 2018, notifying that Adjudicating Authority and Appellate Tribunal under the Prevention of Moneylaundering Act, 2002 may discharge the functions of Adjudicating Authority and Appellate Tribunal respectively, under the Prohibition of Benami Property Transactions Act, 1988 w.e.f. 1st day of November, 2016 and as per conditions mentioned therein.
 - (3) S.O. 5675 (E), dated the 12th November, 2018, appointing an Adjudicating Authority at New Delhi to exercise jurisdiction, powers and authority conferred by or under the Prohibition of Benami Property Transactions Act, 1988.
 - (4) S.O. 5676 (E), dated the 12th November, 2018, specifying that the New Delhi Bench of Adjudicating Authority appointed under Section 7 of the Prohibition of Benami Property Transactions Act, 1988 shall exercise jurisdiction under the Act over the whole of India except the State of Jammu and Kashmir.
 - (5) S.O. 5677 (E), dated the 12th November, 2018, establishing an Appellate Tribunal at New Delhi to hear appeals against the orders of the Adjudicating Authority under the Prohibition of Benami Property Transactions Act, 1988.

[Placed in Library. (1) to (5) See No. L.T. 10187/16/18]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 1129 (E), dated the 19th November,2018, publishing the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2018, under Section 77 of the Narcotic Drugs and

Psychotropic Substances Act, 1985, along with Explanatory Memorandum. [Placed in Library. *See* No. L.T. 10189/16/18]

- (ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 1116 (E), dated the 15th November, 2018, notifying certain Acts of the Central Government and State Government under which the specified taxes are being subsumed into the goods and services tax as mentioned in the table therein, issued under sub-section (4) of Section 5 of the Goods and Services Tax (Compensation of States) Act, 2017, along with Explanatory Memorandum. [Placed in Library. See No. L.T. 10193/16/19]
- (x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (3) of Section 70 of the Prohibition of Benami Property Transactions Act, 1988, along with Explanatory Memoranda:—
 - (1) S.O. 5194 (E), dated the 9th October, 2018, publishing the Prohibition of Benami Property Transaction (Removal of Difficulties) Order, 2018.
 - (2) S.O. 5602 (E), dated the 31st October, 2018, publishing the Prohibition of Benami Property Transaction (Removal of Difficulties) Second Order, 2018. [Placed in Library. For (1) and (2) See No. L.T. 10187/16/18]
- (xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of c Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—
 - (1) G.S.R. 1166 (E), dated the 4th December, 2018, Seeking to impose definitive anti-dumping duty on the imports of 'Uncoated Copier Paper' originating in or exported from Indonesia, Thailand and Singapore, for a period of three years from the date of issuance of the notification. [Placed in Library. See No. L.T. 10100/16/18]
 - (2) G.S.R. 1203 (E), dated the 13th December, 2018, Seeking to impose definitive anti-dumping duty on imports of Zeolite 4A (Detergent grade) originating in or exported from China PR, in pursuance of the final findings in the investigation by the Designated Authority.

[Placed in Library. See No. L.T. 10196/16/18]

(xii) A copy each (in English and Hindi) of the following Notifications of the

Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—

- (1) G.S.R. 742 (E), dated the 6th August, 2018, specifying the special procedure to be followed for registration by the persons who did not file the complete FORM GSTR REG-26 of the Central Goods and Services Tax Rules, 2017 but received only a Provisional Identification Number (PID) till the 31st December, 2017, may now apply for Goods and Services Tax Identification Number (GSTIN).
- (2) G.S.R. 743 (E), dated the 6th August, 2018, amending Notification No. G.S.R. 680 (E), dated the 28th June, 2017, to exempt payment of tax under sub-section (4) of Section 9 of the Act, till the 30th day of September, 2019.
- (3) G.S.R. 759 (E), dated the 10th August, 2018, extending the time limit for furnishing the details of outward supplies in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017, by such class of registered persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or the current financial year, for each of the months from July 2018 to March, 2019 till the eleventh day of the months succeeding such month.
- (4) G.S.R. 760 (E), dated the 10th August, 2018, notifying that the registered persons having aggregate turnover of up to 1.5 crore rupees in the preceding financial year or the current financial year, as the class of registered persons who shall follow the special procedure as mentioned therein, for furnishing the details of outward supply of goods or services or both in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017.
- (5) G.S.R. 761 (E), dated the 10th August, 2018, notifying that the return in FORM GSTR-3B of the Central Goods and Services Tax Rules, 2017 for each of the months from July, 2018 to March, 2019 shall be furnished electronically through the common portal, on or before the twentieth day of the month succeeding such month.
- (6) G.S.R. 792 (E), dated the 21st August, 2018, amending Notification No. G.S.R. 761 (E), dated the 10th August, 2018, to insert certain entries in the original Notification.

- (7) G.S.R. 801 (E), dated the 24th August, 2018, amending Notification No. G.S.R. 792 (E), dated the 21st August, 2018, to insert certain entries in the original Notification.
- (8) G.S.R. 802 (E), dated the 24th August, 2018, amending Notification No. G.S.R. 759 (E), dated the 10th August, 2018, to insert certain entries in the original Notification.
- (9) G.S.R. 803 (E), dated the 24th August, 2018, amending Notification No. G.S.R. 760 (E), dated the 10th August, 2018, to insert certain entries in the original Notification.
- (10) G.S.R. 831 (E), dated the 4th September, 2018, publishing the Central Goods and Services Tax (Eight Amendment) Rules, 2018.
- (11) G.S.R. 832 (E), dated the 4th September, 2018, in supersession of Notification No. G.S.R. 1346 (E), dated the 28th October, 2017, extending the time limit for making the declaration in FORM GST ITC-04, in respect of goods dispatched to a job worker or received from a job worker or sent from one job worker to another, during the period from July, 2017 to June, 2018 till the 30th day of September, 2018.
- (12) G.S.R. 833 (E), dated the 4th September, 2018, *See*king to waive the late fee paid under Section 47 of the said Act, for specified classes of taxpayers for FORM GSTR-3B, FORM GSTR-4 and FORM GSTR-6.
- (13) G.S.R. 834 (E), dated the 4th September, 2018, extending the time limit for making the declaration in FORM GST ITC-01 for specified classes of taxpayers for a period of thirty days from the date of publication of the notification in the Official Gazette.
- (14) G.S.R. 854 (E), dated the 10th September, 2018, notifying the registered persons having aggregate turnover of up to 1.5 crore rupees in the preceding financial year or the current financial year, as the class of registered persons who shall follow the special procedure as mentioned therein for furnishing the details of outward supply of goods or services or both in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017.
- (15) G.S.R. 855 (E), dated the 10th September, 2018, extending the time limit for furnishing the details of outward supplies in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017, by such class of registered

persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or the current financial year, for the months from July 2017 to September, 2018 till the 31st day of October, 2018 and for the months from October, 2018 to March, 2019 till the eleventh day of the succeeding month.

- (16) G.S.R. 856 (E), dated the 10th September, 2018, amending Notification Nos. G.S.R. 997 (E), dated the 8th August, 2017; and G.S.R. 1412 (E), dated the 15th November, 2017, to insert certain entries in the original Notification.
- (17) G.S.R. 857 (E), dated the 10th September, 2018, amending Notification Nos. G.S.R. 1164 (E), dated the 15th September, 2017; and G.S.R. 268 (E), dated the 23rd March, 2018, to insert certain entries in the original Notification.
- (18) G.S.R. 858 (E), dated the 10th September, 2018, amending Notification No. G.S.R. 761 (E), dated the 10th August, 2018, to insert certain entries in the original Notification.
- (19) G.S.R. 859 (E), dated the 10th September, 2018, publishing the Central Goods and Services Tax (Ninth Amendment) Rules, 2018.
- (20) G.S.R. 867 (E), dated the 13th September, 2018, publishing the Central Goods and Services Tax (Tenth Amendment) Rules, 2018.
- (21) G.S.R. 868 (E), dated the 13th September, 2018, appointing the 1st day of October, 2018, as the date on which the provisions of section 51 of the said Act shall come into force with respect to persons specified under clauses (a), (b) and (c) of sub-section (1) of section 51 of the said Act and the persons specified therein, under clause (d) of sub-section (1) of section 51 of the said Act.
- (22) G.S.R. 869 (E), dated the 13th September, 2018, appointing the 1st day of October, 2018, as the date on which the provisions of section 52 of the said Act shall come into force.
- (23) G.S.R. 900 (E), dated the 20th September, 2018, notifying the rate of tax collection at source (TCS) to be collected by every electronic commerce operator for intra- State taxable supplies.
- (24) G.S.R. 1007 (E), dated the 9th October, 2018, publishing the Central Goods and Services Tax (Eleventh Amendment) Rules, 2018.

- (25) G.S.R. 1011 (E), dated the 9th October, 2018, publishing the Central Goods and Services Tax (Twelfth Amendment) Rules, 2018.
- (26) G.S.R. 1050 (E), dated the 22nd October, 2018, amending Notification No. G.S.R. 761 (E), dated 10th August, 2018, to insert certain entries in original Notification.
- (27) G.S.R. 1056 (E), dated the 23rd October, 2018, *See*king to exempt specified categories of casual taxable persons from obtaining registration under the said Act, in supersession of Notification No. G.S.R. 1158 (E), dated the 15th September, 2017.
- (28) G.S.R. 1057 (E), dated the 23rd October, 2018, amending Notification No. G.S.R. 868 (E), dated 13th September, 2018, to insert certain entries in original Notification.
- (29) G.S.R. 1070 (E), dated the 26th October, 2018, notifying that persons whose registration under the said Act has been cancelled by the proper officer on or before the 30th September, 2018, as the class of persons who shall furnish the final return in FORM GSTR-10 of the said rules, till the 31st December, 2018.
- (30) G.S.R. 1071 (E), dated the 26th October, 2018, Seeking to extend the time limit for furnishing the declaration in respect of goods dispatched to a job worker or received from a job worker or sent from one job worker to another in FORM GST ITC-04, for the period from July 2017 to September, 2018, till 31st day of December, 2018, in supersession of Notification No. G.S.R. 832 (E), dated the 4th September, 2018.
- (31) G.S.R. 1075 (E), dated the 30th October, 2018, publishing the Central Goods and Services Tax (Thirteenth Amendment) Rules, 2018.
- (32) G.S.R. 1084 (E), dated the 5th November, 2018, amending Notification No. G.S.R. 868 (E), dated the 13th September, 2018, to insert certain entries in the original Notification.
- (33) G.S.R. 1146 (E), dated the 29th November, 2018, amending Notification No. G.S.R. 761 (E), dated the 10th August, 2018, to insert certain entries in the original Notification.
- (34) G.S.R. 1147 (E), dated the 29th November, 2018, amending Notification No. G.S.R. 855 (E), dated the 10th September, 2018, to insert certain entries in the original Notification.

- (35) G.S.R. 1148 (E), dated the 29th November, 2018, amending Notification No. G.S.R. 854 (E), dated the 10th September, 2018, to insert certain entries in the original Notification.
- (36) G.S.R. 1149 (E), dated the 29th November, 2018, extending the time limit for furnishing the return in FORM GSTR-4 of the Central Goods and Services Tax Act, 2017 for the quarter July to September, 2018 for taxpayers in Srikakulam district of Andhra Pradesh till the 30th day of November, 2018.
- (37) G.S.R. 1150 (E), dated the 29th November, 2018, extending the time limit for furnishing the return in FORM GSTR-7 of the Central Goods and Services Tax Act, 2017 for taxpayers, under Section 51 of the Act for the month of October, 2018 to December, 2018 till the 31st day of January, 2019. [Placed in Library. For (1) to (37) See No. L.T. 10190/16/18]
- (xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017; and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
 - S.O. 901 (E), dated the 20th September, 2018, Seeking to notify the rate of tax collection at source (TCS) to be collected by every electronic commerce operator for inter-State taxable supplies.
 - (2) S.O. 1052 (E), dated the 22nd October, 2018, regarding supersession of the Notification No. G.S.R. 1156 (E), dated the 14th September, 2017 specifying the categories of persons who are exempted from obtaining registration under the said Act.

[Placed in Library. For (1) and (2) See No. L.T. 10191/16/18]

(xiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 881 (E), dated the 14th September, 2018 publishing the Customs Tariff Determination of Origin of Goods under the Comprehensive Economic Cooperation Agreement between the Republic of India and Republic of Singapore (Amendment) Rules, 2018, under Section 10 of the Custom Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10195/16/18]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 1212 (E), dated the 15th December, 2018,

amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017 to substitute certain entries in the original Notification, under Section 159 of the Customs Act, 1962 and sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10197/16/18]

- (xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 1156 (E), dated the 30th November, 2018, Seeking to exempt service tax payable under Section 66B of the Finance Act, 1994 on the services by way of granting of "right of way" by "local authorities" as defined in sub-section (7) of section 3 of the Indian Telegraph Act, 1985 during the period from the 1st day of July, 2012 and ending with the 30th day of June, 2017, under Section 38 (2) of the Central Excise Act, 1944, Sub-section (4) of Section 94 of the Finance Act, 1994; and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum. [Placed in Library. See No. L.T. 10099/16/18]
- (xvii)A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 1180 (E)fdated the 6th December, 2018, in supersession of the Notification No. G.S.R. 1178 (E), dated the 21st September, 2017, determining the rates of drawback on goods as specified in the Schedule therein w.e.f. the 19th day of December, 2018, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10194/16/18]

(xviii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 744 (E), dated the 6th August, 2018, amending Notification No. G.S.R. 1263 (E), dated the 13th October, 2017 to exempt payment of tax under sub-section (4) of Section 5 of the Act, till the 30th day of September, 2019, under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10191/16/18]

(xix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 745 (E), dated the 6th August, 2018, amending Notification No. G.S.R. 717 (E), dated the 28th June, 2017 to exempt payment of tax under sub-section (4) of Section 7 of the Act, till the 30th day of September, 2019, under Section 24 of the Union Territory Goods

and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10192/16/18]

- II. A copy each (in English and Hindi) of the following papers, under sub-section(3) of Section 20 of the Insurance Regulatory and Development AuthorityAct, 1999:—
 - (a) Annual Report of the Insurance Regulatory and Development Authority of India (IRDAI), Hyderabad, for the year 2017-18.
 - (b) Review by Government on the working of the above Authority.

 [Placed in Library. See No. L.T. 10078/16/18]
- III. A copy each (in English and Hindi) of the following papers, under sub-section(1) (b) of Section 394 of the Companies Act, 2013:—
 - (i) (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Report on the performance of the above Company, for the year 2017-2018. [Placed in Library. *See* No. L.T. 10082/16/18]
- IV. (a) Seventy-third Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India Limited (IIBI), Kolkata, for the period from 01.07.2018 to 30.09.2018, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the voluntary winding up process of the above Bank, for the period from 01.07.2018 to 30.09.2018.

[Placed in Library. See No. L.T. 10080/16/18]

V. A copy (in English and Hindi) of the Forty-eighth Valuation Report of the Life Insurance Corporation of India (LIC), as on 31st March, 2018, under Section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 10088/16/18]

VI. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, for the year 2017-18, together with the Auditor's Report on the Accounts, under Section 20 of the Regional Rural Banks Act, 1976:— 1. Allahabad UP Gramin Bank, Banda, Uttar Pradesh;

[Placed in Library. See No. L.T. 10488/16/19]

2. Andhra Pradesh Grameena Vikas Bank, Warangal, Telangana;

[Placed in Library. See No. L.T. 10489/16/19]

3. Andhra Pragathi Grameena Bank, Kadapa, Andhra Pradesh;

[Placed in Library. See No. L.T. 10490/16/19]

4. Arunachal Pradesh Rural Bank, Naharlagun, Arunachal Pradesh;

[Placed in Library. See No. L.T. 10491/16/19]

5. Assam Gramin Vikash Bank, Guwahati, Assam;

[Placed in Library. See No. L.T. 10492/16/19]

6. Bangiya Gramin Vikash Bank, Murshidabad, West Bengal;

[Placed in Library. See No. L.T. 10493/16/19]

7. Baroda Gujarat Gramin Bank, Bharuch, Gujarat;

[Placed in Library. See No. L.T. 10494/16/19]

8. Baroda Rajasthan Kshetriya Gramin Bank, Ajmer, Rajasthan;

[Placed in Library. See No. L.T. 10495/16/19]

9. Baroda Uttar Pradesh Gramin Bank, Raibareli, Uttar Pradesh;

[Placed in Library. See No. L.T. 10496/16/19]

10. Bihar Gramin Bank, Begusarai, Bihar;

[Placed in Library. See No. L.T. 10497/16/19]

11. Central Madhya Pradesh Gramin Bank, Chhindwara, Madhya Pradesh;

[Placed in Library. See No. L.T. 10498/16/19]

12. Chaitanya Godavari Grameena Bank, Guntur, Andhra Pradesh;

[Placed in Library. See No. L.T. 10499/16/19]

13. Chhattisgarh Rajya Gramin Bank, Raipur, Chhattisgarh;

[Placed in Library. See No. L.T. 10500/16/19]

14. Dena Gujarat Gramin Bank, Gandhinagar, Gujarat;

[Placed in Library. See No. L.T. 10501/16/19]

15. Ellaquai Dehati Bank, Srinagar, Kashmir;

[Placed in Library. See No. L.T. 10502/16/19]

16. Gramin Bank of Aryavart, Gomti Nagar, Lucknow;

[Placed in Library. See No. L.T. 10503/16/19]

17. Himachal Pradesh Gramin Bank, Mandi, Himachal Pradesh;

[Placed in Library. See No. L.T. 10504/16/19]

18. J&K Grameen Bank, Jammu, Jammu & Kashmir;

[Placed in Library. See No. L.T. 10505/16/19]

19. Jharkhand Gramin Bank, Ranchi, Jharkhand;

[Placed in Library. See No. L.T. 10506/16/19]

20. Karnataka Vikas Grameena Bank, Dharwad, Karnataka;

[Placed in Library. See No. L.T. 10507/16/19]

21. Kashi Gomti Samyut Gramin Bank, Varanasi, Uttar Pradesh;

[Placed in Library. See No. L.T. 10508/16/19]

22. Kaveri Gramin Bank, Mysuru, Karnataka;

[Placed in Library. See No. L.T. 10509/16/19]

23. Kerala Gramin Bank, Malappuram, Kerala;

[Placed in Library. See No. L.T. 10510/16/19]

24. Langpi Dehangi Rural Bank, Diphu, Assam;

[Placed in Library. See No. L.T. 10511/16/19]

25. Madhyanchal Gramin Bank, Sagar, Madhya Pradesh;

[Placed in Library. See No. L.T. 10512/16/19]

26. Madhya Bihar Gramin Bank, Patna, Bihar;

[Placed in Library. See No. L.T. 10513/16/19]

27. Maharashtra Gramin Bank, Aurangabad, Maharashtra;

[Placed in Library. See No. L.T. 10514/16/19]

28. Malwa Gramin Bank, Sangrur, Punjab;

[Placed in Library. See No. L.T. 10515/16/19]

29. Manipur Rural Bank, Imphal, Manipur;

[Placed in Library. See No. L.T. 10516/16/19]

30. Meghalaya Rural Bank, Shillong, Meghalaya;

[Placed in Library. See No. L.T. 10517/16/19]

31. Mizoram Rural Bank, Aizawl, Mizoram;

[Placed in Library. See No. L.T. 10518/16/19]

Nagaland Rural Bank, Kohima, Nagaland;

[Placed in Library. See No. L.T. 10519/16/19]

33. Narmada Jhabua Gramin Bank, Indore, Madhya Pradesh;

[Placed in Library. See No. L.T. 10520/16/19]

34. Odisha Gramya Bank, Bhubaneswar, Odisha;

[Placed in Library. See No. L.T. 10521/16/19]

35. Pallavan Grama Bank, Salem, Tamil Nadu;

[Placed in Library. See No. L.T. 10522/16/19]

36. Pandyan Grama Bank, Virudhunagar, Chennai;

[Placed in Library. See No. L.T. 10523/16/19]

37. Paschim Banga Gramin Bank, Howrah, West Bengal;

[Placed in Library. See No. L.T. 10524/16/19]

38. Pragathi Krishna Gramin Bank, Ballari, Karnataka;

[Placed in Library. See No. L.T. 10525/16/19]

39. Prathama Bank, Moradabad, Uttar Pradesh;

[Placed in Library. See No. L.T. 10526/16/19]

40. Puduvai Bharathiar Grama Bank, Muthialpet, Puducherry;

[Placed in Library. See No. L.T. 10527/16/19]

41. Punjab Gramin Bank, Kapurthala, Punjab;

[Placed in Library. See No. L.T. 10528/16/19]

42. Purvanchal Bank, Gorakhpur, Uttar Pradesh;

[Placed in Library. See No. L.T. 10529/16/19]

43. Rajasthan Marudhara Gramin Bank, Jodhpur, Rajasthan;

[Placed in Library. See No. L.T. 10530/16/19]

44. Saptagiri Grameena Bank, Chittoor, Andhra Pradesh;

[Placed in Library. See No. L.T. 10531/16/19]

45. Sarva Haryana Gramin Bank, Rohtak, Haryana;

[Placed in Library. See No. L.T. 10532/16/19]

46. Sarva Uttar Pradesh Gramin Bank, Meerut, Uttar Pradesh;

[Placed in Library. See No. L.T. 10533/16/19]

47. Saurashtra Gramin Bank, Rajkot, Gujarat;

[Placed in Library. See No. L.T. 10534/16/19]

48. Sutlej Gramin Bank, Bathinda, Punjab;

[Placed in Library. See No. L.T. 10535/16/19]

49. Telangana Gramin Bank, Hyderabad;

[Placed in Library. See No. L.T. 10536/16/19]

50. Tripura Gramin Bank, Abhoynagar, Agartala;

[Placed in Library. See No. L.T. 10537/16/19]

51. Utkal Gramin Bank, Bolangir, Odisha;

[Placed in Library. See No. L.T. 10538/16/19]

52. Uttarbanga Kshetriya Gramin Bank, Cooch behar, West Bengal;

[Placed in Library. See No. L.T. 10539/16/19]

53. Uttar Bihar Gramin Bank, Muzaffarpur, Bihar;

[Placed in Library. See No. L.T. 10540/16/19]

54. Uttarakhand Gramin Bank, Dehradun, Uttarakhand;

[Placed in Library. See No. L.T. 10541/16/19]

55. Vananchal Gramin Bank, Dumka, Jharkhand and;

[Placed in Library. See No. L.T. 10542/16/19]

56. Vidharbha Konkan Gramin Bank, Nagpur, Maharashtra.

[Placed in Library. See No. L.T. 10543/16/19]

- I. Notifications of the Ministry of Health and Family Welfare
- II. Report and Accounts (2017-18) of various companies and other organizations and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हं:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 93 of the Food Safety and Standards Act, 2006:—
 - (1) F. No. REG/11/25/Import amendment/FSSAI-2017, dated the 8th February, 2018, publishing the Food Safety and Standards (Import) First Amendment Regulations, 2018.

[Placed in Library. See No. L.T. 10770/16/19]

- (2) F.No. 1-110(3)/SP (Biological Hazards)/FSSAI/2010, dated the 21st March, 2018, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2018.
- (3) F.No. Stds/O&F/Notification (8)/FSSAI-2017, dated the 3rd August, 2018, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2018.
- (4) F.No. 1/Additional Additives/Stds/Notification/FSSAI/2016, dated the 12th November, 2018, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2018. [Placed in Library. For (2) to (4) See No. L.T. 10109/16/18]
- (5) F. No. Stds/M&MP/Notification (02)/FSSAI-2016, dated the 20th November, 2018, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Thirteenth Amendment Regulations, 2018.
- (6) F. No. Stds/O&F/Notification (7)/FSSAI-2017, dated the 20th November, 2018, publishing the Food Safety and Standards (Food Products Standards and Food Additives) twelfth Amendment Regulations, 2018.
- (7) F. No. 1-94/FSSAI/SP/ (Claims and Advertisements)/2017, dated the 20th